

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:804
ANSWERED ON:27.11.2012
INVOLVEMENT OF REFUGEES IN CRIMES
Danve Shri Raosaheb Patil

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether due to the rising number of refugees in various parts of the country, illegal activities like drugs supply/cyber crimes have affected the security infrastructure of the States as well as the rest of the country;
- (b) if so, the details of such cases reported indicating involvement of foreign nationals during the current year, State-wise; and
- (c) the remedial measures taken by the Government in this regard including deportation of the said offenders?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Involvement in illegal activities and violation of law by the foreign nationals coming as refugees cannot be ruled out. Registration of cases and action thereon comes within the purview of police stations and State Governments/UT Administrations concerned. Statistical data of this nature is not centrally maintained.

(c): Detection and deportation of foreign nationals involved in violation of law is a continuous process. Central Government is vested with powers to deport a foreign national under Section 3(2) (c) of the Foreigners Act, 1946. The powers to identify and deport the foreign nationals involved in violation of law have also been delegated to the State Governments/UT Administrations.